CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

The 8th day of *April*, 2019.

HON'BLE MS. AJANTA DAYALAN, MEMBER (A) HON'BLE MR. RAKESH SAGAR JAIN, MEMBER(J)

Contempt Petition/Application No.330/00136 of 2018 IN Original Application Number. 330/00183 of 2016

Gyan Shankar, Son of Late Tufani Lal, S.D.E. Ofice of General
Manager, Bharat Door Sanchar Nigam Limited, Mirzapur, Resident
of Village-Ghamahapur, Post Office-Vindhyachal, District-Mirzapur.
Applicant.

VFRSUS

V.E.		•
Shri Ramji Deenanath Tiwari, Nigam Limited, Mirzapur, Distri		· ·
Advocate for the applicant Advocate for the Respondents	:	Shri Anju Pandey Shri Arvind Singh

ORDER

Heard Shri Anju Pandey, learned counsel for the applicant and Shri Arvind Singh, learned counsel for the respondents.

2. Learned counsel for the respondents' states they have filed the compliance affidavit on 08.01.2019 and passed a reasoned and

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speaking order vide order dated 23.12.2017. They have also stated

that the order passed by the Tribunal dated 31.10.2017 has been

complied with.

3. As this order has been passed by the respondents' department

is in compliance of Tribunal order dated 31.10.2017, we find that the

order of this Tribunal has been substantially complied with and there

is no willful contempt on the respondents' department.

4. In view of the above, contempt petition is dismissed. Notices

issued are discharged. The applicant is at liberty to challenge the

order dated 23.12.2017 on the original side if he so desires, in

accordance with law.

(RAKESH SAGAR JAIN) MEMBER (J) (AJANTA DAYALAN) MEMBER (A)

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